

**Central Administrative Tribunal
Principal Bench**

**OA No.1448/2017
MA No.3459/2017**

New Delhi, this the 15th day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Mrs. Naseema,
W/o Mohd. Rais Khan,
R/o H.No.876, Street No.30/3,
Jafrabad, New Seelampur,
Delhi-110053.
2. Mrs. Rehana,
W/o Shri Jeaur Rehman,
R/o H.No.1094, Gali No.39/1,
Near Kuan Wali Masjid, Jafrabad,
Seelampur,
Delhi-110053.
3. Mrs. Khadija,
W/o Mohd. Feroj,
R/o B-46, Welcome,
Seelampur,
Delhi-110053.

...Applicants

(By Advocate : Shri Saber Hussein)

Versus

1. Govt. of NCT of Delhi,
Through Chief Secretary,
Delhi Secretariat,
I.P. Estate,
New Delhi-110002.
2. Director of Education,
[Through its Principle Secretary],
Government of NCT of Delhi,
Delhi Secretariat, I.P. Estate,
New Delhi-110002.

3. Urdu Academy,
Through its Secretary,
CPO Building,
Kashmiri Gate,
Delhi-110006.
4. Sir Syed Memorial School,
(Being run by Sir Syed Educational and Social Welfare Society],
[Through its President Md. Yusuf Hussain],
C-24, Welcome, Seelampur-III,
Delhi-110053.

...Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

MA No.3459/2017

This MA has been filed seeking restoration of the OA, which was dismissed in default and for non prosecution on 01.09.2017. In the circumstances, the MA is allowed and the OA is restored to its original file.

OA No.1448/2017

2. With the consent of both parties, the main OA itself is taken up for final disposal.
3. Since the applicants are admittedly working under the 4th respondent - Sir Syed Memorial School, being run by Sir Syed Educational and Social Welfare Society, and as this Tribunal in OA No.3903/2013 in the similar circumstances has already held that the 4th respondent school is a society registered under the Societies

Registration Act, which has not yet been notified under Section 14 of the Administrative Tribunals Act, 1985, the instant OA is also dismissed for want of jurisdiction. However, the applicants are at liberty to avail their remedies, in accordance with law, before an appropriate legal forum, if they are so advised. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

'rk'